

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.01

(Clarification matter) IA-2230/2021 Cont.P -18/2021 IA-2452/2021

In

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.

....**APPLICANT/PETITIONER**

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 15.11.2021

CORAM:

SHRI BACHU VENKAT BALARAM DAS

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. ShikhilSuri, Adv. MadhuSuri, Adv. Nikita Thapar and
Adv. Komal Gupta

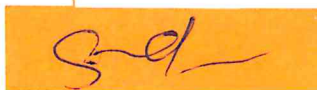
For the Respondent : U N Singh Adv forR-2

For the RP : Rishabh Jain, Advocate

ORDER

IA-2230/2021 Cont. P -18/2021 IA-2452/2021

Counsels for both the sides are present. They were directed to file written submissions in the matter, so, that the same could be considered by the Bench while formulating the respective orders. However, the same are yet to be filed. Accordingly, two days time is further granted to do the needful. They may file written submissions in hard copies as well in the Tribunal.



(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)